

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2411

ANSWERED ON:04.12.2000

DISPOSAL OF HOSPITAL WASTES

RAMSHETH THAKUR;RAVINDRA KUMAR PANDEY;UMMAREDDY VENKATESWARLU

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether the Central Pollution Control Board has issued directions to all medical establishments to install facilities for the eco-friendly disposal of the hospital wastes;
- (b) if so, the mechanism available with the CPCB to monitor the medical establishment to ensure strict compliance of the said directions;
- (c) whether Central Pollution Control Board has sought the assistance of Non-Governmental Organizations in States to monitor and report non-compliance by the medical establishments;
- (d) if so, the other steps taken by the CPCB to ensure cent per cent compliance on this issue;
- (e) whether any cases of violation have been noticed by the CPCB during the last six months; and
- (f) if so, the details and action taken against such hospitals ?

Answer

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BALU)

(a & b) As per the information furnished by the Central Pollution Control Board, the Board has not issued any directions to medical establishments to install facilities for the disposal of hospital wastes. However, Chairman, Central Pollution Control Board has written to all the State Pollution Control Boards and Pollution Control Committees who are the prescribed authorities for implementation of the Bio-medical Wastes (Management & Handling) Rules, 1998 and amendments made thereunder to initiate action against hospitals and nursing homes which are not complying with the Rules. As per Rule 10 of the Bio-medical Wastes (Management & Handling) Rules, 1998, the Board is required to prepare annual report on the implementation of the provisions of the Rules.

(c) No, Sir.

(d) The Central Pollution Control Board is regularly monitoring the progress and the Chairman of the Board has written to all the State Pollution Control Boards and Pollution Control Committees to ensure compliance of the Bio-medical Wastes (Management & Handling) Rules, 1998 and the amendments made therein.

(e & f) The Central Pollution Control Board has identified the defaulting hospitals/nursing homes and have written to State Pollution Control Boards and Pollution Control Committees to take necessary action against them.